

FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT
THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form with enclosures to the Registrar to the Offer at their address mentioned below. All terms and expressions used herein shall have the same meaning as ascribed thereto in the Letter of Offer)

From,

Offer Opens on :	March 3 rd 2006
Offer Closes on :	March 22 nd 2006
Last date of Withdrawal:	March 16 th 2006

Tel. No.:

Fax No.:

E-mail:

To,

M/s Maheshwari Datamatics Pvt. Ltd A/c DPSC Open Offer
6 Mangoe Lane,
Kolkata – 700 001

Dear Sir/Madam,

Sub: Open offer for purchase of 13,12,500 equity shares of Rs. 10/- each DPSC Limited (DPSC Limited) representing 31% of its fully paid up equity share capital, at a price of Rs.70/- plus interest of Rs.1.69 per fully paid-up equity share, calculated at the rate of 10% per annum from January 06, 2006 to April 03, 2006 i.e. the scheduled date of payment of consideration (the interest amount being subject to change depending upon the actual date of dispatch of such payment of consideration) payable in cash, by Environ Energy-Tech Service Limited ("EETSL").

I/We refer to the Letter of Offer dated February 21, 2006 for acquiring the equity shares held by me/us in DPSC Limited.

I/We, the undersigned, have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

SHARES HELD IN PHYSICAL FORM

I/We, accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below.

Sr. No.	Ledger Folio No.	Certificate No.	Distinctive Nos.		No. of shares
			From	To	
Total number of equity shares					

(Please attach an additional sheet of paper and authenticate the same if the above space is insufficient).

SHARES IN DEMAT FORM

I/We, hold shares in dematerialized form, accept the offer and enclose photocopy of the delivery instructions favoring special depository account duly acknowledged by DP in respect of my/our equity shares as detailed below.

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have done an off market transaction for crediting the Equity Shares to the Depository Account with Shree Bahubali International Ltd, as the Depository participant in National Securities Depository Limited ("NSDL") styled "Maheshwari Datamatics Pvt. Ltd. Escrow A/c DPSC Open Offer", whose particulars are :

DP Name: Shree Bahubali International Ltd **DP ID Number:** IN 300773 **Client ID Number:** 10154915

Shareholders having their beneficiary account with CDSL will have to use inter-depository slip where available for purpose of crediting their shares in favour of the special depository account with NSDL.

I/We confirm that the Equity Shares of DPSC Limited, which are being tendered herewith by me/us under this offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that I/We shall have the option to withdraw the acceptance tendered by me/us upto three working days prior to the date of closure of the offer.

Tear along this line

Acknowledgement slip

SRNo

Received from Mr./Ms. _____ Address _____	
Physical shares: Folio No _____ / Demat shares: Client ID. _____ DP ID _____	
Form of Acceptance along with:	
☐ Physical Shares: No. of shares _____ Number of certificates Enclosed _____	Stamp of collection centre
☐ Demat Shares: Copy of Delivery instruction for _____ number of shares enclosed	
(Tick whichever is applicable)	
Signature of Official _____	Date of Receipt _____

I/We note and understand that the original share certificate(s) and valid share transfer deed and shares lying in the special depository account will be held in trust for me/us by the Registrar to the offer until the time the Acquirer pays the purchase consideration as mentioned in the Letter of Offer. I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

I/We have done an off-market transaction for crediting the shares to the special depository account for which necessary instruction have been given to my DP.

I/We authorise the Acquirer to accept the shares so offered which it may decide to accept in consultation with the Manager to the offer and in terms of the Letter of Offer and I/We further authorise the Acquirer to return to me/us, equity share certificate(s) in respect of which the offer is not found valid/not accepted, specifying the reasons thereof.

I/We authorise the Acquirer to accept the shares so offered which it may decide to accept in consultation with the Manager to the offer and in terms of the Letter of Offer and I/We further authorize the Acquirer to credit back shares held in demat form to the extent not accepted, to the beneficiary account with the respective depository participant as per the details given above.

I/We authorise the Acquirer or the Registrar to the Offer to send by registered post the demand draft/pay order, in settlement of the amount to the sole/first holder at the address mentioned above.

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of bank account of the first/sole shareholder and the consideration pay order or demand draft will be drawn accordingly.

Name of the Bank			
Branch		City	
Account Number	Savings/Current/(Others: please specify)		

The permanent account number (PAN/GIR number) allotted under the Income Tax Act, 1961 is as under :

	1 st shareholder	2 nd shareholder	3 rd shareholder
PAN/GIR No.			

Yours faithfully,

Signed and delivered:

	Full Name(s) of the holders	Signature
First/Sole Holder		
Joint Holder 2		
Joint Holder 3		

Note : In case of joint holdings all holders must sign. A Corporation must affix its rubber stamp

Place :

Date :

INSTRUCTIONS

- Please read the enclosed Letter of Offer carefully before filling this Form of Acceptance.
- The acceptance of the Offer made by the Acquirer is entirely at the discretion of the Equity Shareholders of DPSC Limited. Each equity shareholder of DPSC Limited to whom this Offer is being made is free to offer his equity shareholding in DPSC Limited in whole or in part while accepting the Offer.
- Shareholders of DPSC Limited, who wish to avail this Offer should forward the relevant documents, by registered post with acknowledgement due or by hand delivery to the Registrar to the Offer so as to reach on or before March 22, 2006. The Equity Shares can be tendered at the below address between Monday to Friday from 10.00 a.m. to 4.00 p.m, Saturday 10.00 a.m. to 1.00 p.m.
- The center will be closed on Sundays and any other Public Holidays. No document should be sent to the Acquirer or DPSC Limited.

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Note : All future correspondence, if any, should be addressed to the Registrar to the offer, at the address mentioned below:

M/s Maheshwari Datamatics Pvt. Ltd A/c DPSC Open Offer

6 Mangoe Lane,

Kolkata – 700 001

Tel. 033 – 2248 2248, 2243 5809 / 5029 Fax 033 – 2248 4787

Email: mdpl@cal.vsnl.net.in

Contact Person Mr S Rajgopal

FOAA

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

From.

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Tel. No.:

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I/We refer to the Letter of Offer dated February 21, 2006, for acquiring the Shares held by me/us in DPSC Limited.

I/We, the undersigned, have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

I/We have tendered the following Shares in Physical/ Dematerialized form in terms of the letter of offer.

SHARES IN PHYSICAL FORM

Sr. No.	Ledger Folio No.	Certificate No.	Distinctive Nos.		No. of shares
			From	To	
Total number of equity shares					

(Please attach an additional sheet of paper and authenticate the same if the above space is insufficient).

SHARES IN DEMAT FORM

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have done an off market transaction for crediting the Equity Shares to the Depository Account with Shree Bahubali International Ltd, as the Depository participant in National Securities Depository Limited ("NSDL") styled "Maheshwari Datamatics Pvt. Ltd. Escrow A/c DPSC Open Offer", whose particulars are :

DP Name: Shree Bahubali International Ltd **DP ID Number:** IN300773 **Client ID Number:** 10154915

Please find enclosed a photocopy of the Depository Delivery Instruction(s) duly acknowledged by DP.

I/We hereby consent unconditionally and irrevocably to withdraw _____ Shares from the Offer and I/We further authorize the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer / Manager to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer as per the mode of delivery indicated in the Letter of Offer on or before the last date of withdrawal.

--Tear along this line--

ACKNOWLEDGEMENT SLIP

ACKNOWLEDGEMENT SLIP

Received from Mr./Ms. _____ Address: _____
Physical Shares: Folio No. _____ /Demat Shares: Client ID _____ DP ID _____
Number of shares to be withdrawn _____
☐ Form of Withdrawal. ☐ Copy of Delivery Instruction to (DP)
☐ Copy of the submitted FOAA/plain paper application & acknowledgement slip ☐ Share transfer form

Stamp of collection center _____ Signature of Official _____ Date of Receipt _____

I/We note that the Acquirer / Registrar to the Offer shall not be liable for any postal delay / loss in transit of the Shares held in physical form and also for the non-receipt of Shares held in the dematerialized form in the DP account due to inaccurate/incomplete particulars/instructions.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures and beneficiary position as available from the Depositories from time to time.

I/We note that the Shares will be credited back only to that Depository Account, from which the Shares have been tendered and necessary standing instructions have been issued in this regard.

I/We confirm that the particulars given above are true and correct.

In case of dematerialized Shares, I/We confirm that the signatures have been verified by the DP as per their records and the same have been duly attested.

Yours faithfully,
Signed and delivered

	FULL NAME(S)	SIGNATURE(S)	Verified and Attested by us. Please affix the stamp of DP (in case of demat Shares)/Bank (in case of physical Shares)
1 st Shareholder			
2 nd Shareholder			
3 rd Shareholder			

Note : In case of joint holders all must sign. In case of body corporate, stamp of the company should be affixed and necessary Board resolution should be attached.

Place:

Date:

INSTRUCTIONS

1. The withdrawal of Shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer/ Special Depository Escrow Account.
2. In case of partial withdrawal of Shares tendered in physical form, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from the Target Company. The facility of partial withdrawal is available only on to Registered shareholders.
3. Shareholders of DPSC Limited, who wish to withdraw their acceptance should forward the relevant documents, by registered post with acknowledgement due or by hand delivery to the Registrar to the Offer so as to reach on or before March 16, 2006. The Equity Shares can be tendered at the below address between Monday to Friday from 10.30 a.m. to 4.00 p.m. and Saturday 10.00 a.m. to 1.00 p.m.
4. The center will be closed on Sundays and any other Public Holidays. No document should be sent to the Acquirer or DPSC Limited.

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Contact Person Mr S Rajgopal

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